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O.A. No.183/2011

ORDER DATED 20th APRIL, 2011

Padmini Haripal & Another.....Applicants
V/s.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri N.R. Routray, Ld. Counsel for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways) on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. By filing M.A.254/11 Sri Routray, Ld. Counsel for the applicants prays to allow the applicants to file a common application and the said application may please be allowed. Accordingly prayer for joint application is allowed. M.A.254 /11 for joint application is disposed of accordingly.

3. This Original Application has been filed by the applicants with the following prayer :-

“(i)...To quash the order dtd.06.10.2010 under Annexure- A/3.
(ii) To direct the Respondents No.1 to 4 to pay the shares of the applicants from the death-cum-financial benefits of late Nrupa Sagar.”

4. Sri Routray, Ld. Counsel for the applicants submits that on the above prayer the applicants have already submitted representation dated 03.01.2011 vide Annexure- A/4. The said representation is pending for disposal. Having received no response, the applicants have

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approached this Tribunal by filing the present O.A. Since the representation of the applicants is pending before the Respondent No.2, he prays to direct the Respondent No.2 to consider the pending representation of the applicants at Annexure-A/4 and pass a reasoned order in terms of Rules/Directions/ Guidelines within a specified time.

5. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case at this stage it is considered that ends of justice will be met by directing Respondent No.2 to consider and dispose of the pending representation vide Annexure-A/4 and pass a reasoned order within a period of 45 (forty five) days from the date of receipt of copy of this order. Ordered accordingly.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

[Signature]
MEMBER JUDL.

[Signature]
MEMBER ADMN.